

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.132/94

Thursday, this the 20th day of January, 1994.

C O R A M

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

....

1. KS Celinamma,
Lower Division Clerk, INS Venduruthy, Naval Base, Cochin-4.
2. PC Lalitha,
Lower Division Clerk -do-
3. Sujatha B Cleatus, Lower Division Clerk, Naval Aeronautical Inspection Service, Naval Base, Cochin.
4. T Rajalakshmi, -do-
5. KJ Mathew, -do-
6. T Annie Merceline, Lower Division Clerk, Naval Store Deptt., Naval Base, Cochin.
7. B Sunitha, Assistant Librarian, Naval Aeronautical Inspection Service, Naval Base, Cochin-4.
8. Achamma Scaria, -do-
9. Selin Joseph, Assistant Librarian, Technical Library, Naval Aircraft Yard, Naval Base, Cochin-4.
10. PA Joseph, Assistant Storekeeper, Naval Aeronautical Inspection Service, Naval Base, Cochin-4.
11. PP Thomas, Peon -do-
12. TV Antony, Peon, INS Venduruthy, Naval Base, Cochin.
13. K Sasidharan Kani, Peon, -do-
14. G Anandavally, Junior Scientific Assistant, Naval Aeronautical Inspection Service, Naval Base, Cochin.
15. Mariamma Frazer, Lab Assistant -do-
16. PM Vanaja Kumari, Civilian Instructor, INS Venduruthy, Naval Base, Cochin.

....Applicants

By Advocate Shri T.V.Nandagopal Nambiar)

Vs.

1. Union of India represented by
Secretary, Ministry of Defence,
New Delhi.
2. The Flag Officer Commanding-in-Chief,
Southern Naval Command, Cochin-4.

contd.

3. The Chief of Naval Staff,
Naval Headquarters, New Delhi.
4. Chief Staff Officer (Personnel & Administration),
Southern Naval Command, New Delhi.

....Respondents

By Shri Unni Raj, Addl Central Govt Standing Counsel.

O R D E R

CHETTUR SANKARAN NAIR (J), VICE CHAIRMAN

Applicants claim benefits similar to those granted to applicants in OA 609/89, and OA 434/89. Determination of their eligibility to get the benefits, must be preceded by a fact adjudication.

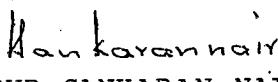
2. Respondents or such of them as are competent, will examine whether applicants are similarly situated as the applicants in OA 609/89, and OA 434/89. If they are so situated, they will be granted benefits similar to the benefits granted to applicants in those two cases. A fact adjudication, and consequent decision will be taken in the matter, within four months from today. We alert respondents to adhere to the time limit.

3. Application is disposed of. No costs.

Dated the 20th January, 1994.


PV VENKATAKRISHNAN

ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR (J)
VICE CHAIRMAN